

M/S. S. K. Nayak
A.K. Baral.

CAT/JII

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

866 6
199

Golam Khan.....Applicant(s)
Versus
Chairman, Central White Commission.....Respondent(s)

| Sr. No. | Date | Order with Signature |
|---------|----------|--|
| | 28.11.96 | REGISTER Registrar |
| 1 | 4.12.96 | <p>Learned counsel for the applicant Shri A.K. Baral has drawn my attention to the impugned orders at Annexures 7 and 8. These orders were passed on 4.11.1996 and 8.11.96 respectively. The applicant has not exhausted the statutory remedy by filing appeal against these orders. The applicant should first file an appeal as provided under the statute and thereafter if he is aggrieved with the appellate order, he can avail of this forum under Section 19 of the C.A.T. Act, 1985. Giving liberty to the applicant to approach this Tribunal whenever cause of action arises, this Application is dismissed.</p> <p>Shri Akhaya Mishra, Additional Standing Counsel for the Union of India is present and is heard.</p> <p>K. Karan Singh MEMBER (ADMINISTRATIVE)</p> <p>For admission of Interim Orders</p> <p>4/12/96</p> <p>Free copy of the order No. 4.12.96 given to the counsels for both sides.</p> <p>10.12.96</p> |